

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 225/95, 718/97, 991/97, 1001/97,
497/2001, 758/2001 and 918/2001

CP 5/2003 in OA 225/95
CP 7/2003 in OA 718/97
CP 6/2003 in OA 991/97
CP 8/2003 in OA 1001/97
CP 9/2003 in OA 497/2001
CP 11/2003 in OA 758/2001
CP 10/2003 in OA 918/2001

TRIBUNAL'S ORDER

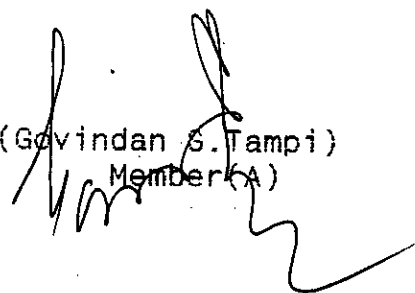
DATED: 7.3.2003

Shri S.P.Kulkarni counsel for the applicant. Mrs.
Hena P. Shah counsel for the respondents.

Mrs. H.P. Shah states that interim stay has been
granted by the High Court. C.P. be kept in sine die list
till the decision of the High Court. Either party will
be free to revive the C.P.



(K.V. Sachidanandan)
Member(J)



(Govindan S. Tampi)
Member(A)

NS

11/3/03